

**दिल्ली में अनधिकृत वाणिज्यिक
मार्किट**

4886. श्री रामजी भाई मावणि :
क्या निर्माण और आवास मंत्री यह बताने
की कृपा करेंगे कि :

(क) क्या दिल्ली प्रशासन के भूत-
पूर्व महानगर पार्षद के 21 नवम्बर,
1981 और 27 सितम्बर, 1981 के
विस्तृत पत्र प्राप्त हुए हैं जिन में बताया
गया है कि दिल्ली प्रशासन पुराने (वाल्ड)
दिल्ली में अनधिकृत वाणिज्यिक मार्किटों
के निर्माण को रोकने में पुरी तरह असफल
रहा है जिसके परिणामस्वरूप जान-माल
को गंभीर खतरा पैदा हो गया है ;

(ख) यदि हाँ, तो इस पत्र का पाठ
क्या है और इसका क्या उत्तर दिया
गया है ;

(ग) क्या यह सच है कि यह
मामला दिल्ली नगर निगम आयुक्त को
सौंपा गया है ; और

(घ) यदि हाँ, तो इस संबंध में
क्या कार्यवाही की गई है और इसके
क्या परिणाम निकले ?

**संसदीय कार्य तथा निर्माण और आवास
मंत्री (श्री मोक्ष नारायण सिंह) :**

(क) जी, हाँ।

(ख) ये पत्र चौक होजकाजी, सब्जी
मार्किट वार्ड-6 (परिसर संख्या 3442 से
3470), दिल्ली में बने एक चौमंजिले
वाणिज्यिक परिसर तथा गांधी गली,
फतेहपुरी, दिल्ली में बने एक चौ मंजिले
मार्किट के सन्दर्भ में है। 27-9-81
के पत्र की पावती उप राज्यपाल के
सचिव ने भेजी थी।

(ग) जी, हाँ।

(घ) सम्पत्ति संख्या 34.42 से
3470/8 होजकाजी में बने अनधिकृत
निर्माण को दिल्ली नगर निगम द्वारा
दिल्ली नगर निगम अधिनियम, 1957,
के सम्बन्धित उपबन्धों के अन्तर्गत दर्ज
किया गया था और न्यायालय द्वारा दिए
गए स्थगन आदेश की समाप्ति के बाद
दिनांक 4-8-1981 को इसके द्वारा
भिराने की कार्यवाही भी आरम्भ की गई
थी। तथापि, उसी दिन अर्थात् 4-8-
1981 को किसी भी तोड़ने की कार्य-
वाही करने से दिल्ली नगर निगम को
रोकने के लिए मकान मालिक दूसरा
स्थगन आदेश ले आया।

2. गांधी गली, फतेहपुरी में बने
अनधिकृत निर्माणों का जहाँ तक सम्बन्ध
है, दिल्ली नगर निगम ने सूचित किया
है कि उनके बारे में भी स्थगन आदेश
है।

**Finance and Fertilizer Requirement of
small Farmers Development Agency
Blocks and Drought Prone Area**

4887. SHRI N. E. HORO: Will the
Minister of RURAL RECONSTRUC-
TION be pleased to state:

(a) number of small farmers de-
velopment agency blocks and drought
prone areas of land covered under the
schemes SFDAP and their financial re-
quirements as well as requirements of
fertilizers etc.,

(b) the extent of finance and ferti-
lizers that was made available under
the above scheme during the last three
years, and

(c) whether any unsatisfactory
effects have been brought to the notice
of Government due to rise in fertili-
ser prices by the farmers involved in
those agencies?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) 1818 blocks in the country were covered under small farmers development agency programme upto 1-10-1980. With effect from 2-10-1980, the farmers development agency programme was merged with integrated rural development programme and the latter was extended to all the blocks in the country. 554 blocks are covered under the drought prone areas programme at present.

Under the integrated rural development programme, the allocation is Rs. 35 lakhs per block over the Sixth five year plan period (1980—85)—Rs. 5 lakhs in the first year, Rs. 6 lakhs in the second and Rs. 8 lakhs per block per annum during the last three years of the sixth five year plan period. Under drought prone areas programme the allocation is Rs. 15 lakhs per block per year. We have no information regarding their fertiliser requirements.

(b) Rs. 20957.79 lakhs were released by the Government of India under small farmers development agency/integrated rural development programme and Rs. 11441.12 lakhs under drought prone areas programme over the last three years i.e. 1978—81. As regards fertiliser, subsidy was available for potassic and phosphatic fertilisers under small farmers development agency/integrated rural development programme.

For the period November, 1979 to 31-3-1981, subsidy at the usual rate for the target group was made available for all inputs including all kinds of fertilisers in areas affected by the 1979 drought.

No information is available regarding either the quantum of subsidy provided for fertilisers or the quantity of fertilisers purchased by the target group.

(c) It is difficult to isolate the effect of increase in fertiliser price on consumption since this depends on a number of variables such as extent of

cropped area, irrigation facilities, availability of credit, crop prices etc.

Evacuee Land exempted from Acquisition

4888. SHRI SUBHAS CHANDRA BOSE ALLURI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Evacuee land is exempted from acquisition in terms of Delhi Administration General Notification part IV dated 13th November, 1959;

(b) if so, whether it is also a fact that D.D.A. placed barbed wire fencing longback, around the world and namely West Dux Road, Vishwas Nagar, Shahdra, sold as plots to displaced persons on 12 August, 1959 in a public auction by Ministry of Rehabilitation;

(c) if reply to (a) and (b) is in affirmative, the authority for fencing the plots and proposed redressal measures to be taken to grant the owners (Displaced persons) alternative plots/compensation in lieu thereof; and

(d) when the deprivation of owners (Displaced persons) of their plots since 1980 is to be lifted and plots restored to them, if these plots are not acquired as per Delhi Administration General Notification, referred to in part (a) above?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). The information is being collected and will be placed on the table of the House.

Palmyra Tapping

4889. SHRI N. DENNIS: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) what steps Government have taken to protect the palmyra tapping